

PUBLIC ANNOUNCEMENT (FORM A)

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/s. G V ANNAI HOSPITAL LLP RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s.G V Annai Hospital LLP
2.	Date of incorporation of corporate debtor	11.09.2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	AAC-6970
5.	Address of the registered office and principal office (if any) of corporate debtor	No.65, Dharmaraja Koil Street, Arcot, Vellore – 632503.
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on 15.04.2025 (Order Intimated to IRP on 29.04.2025)
7.	Estimated date of closure of insolvency resolution process	11.10.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	P Balasubramanian Regn.No.IBBI/IPA-001/IP-P-02867/2024-2025/14404. AFA Valid till 31.12.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	85/3, Sukkaliyur, Karuppampalayam Village, Karur – 639003. Email : karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Door No.3&4, 157E Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur – 639 002. Email: gvannai.cirp@gmail.com
11.	Last date for submission of claims	12.05.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s.G V Annai Hospital LLP on 15.04.2025.

The creditors of M/s.G V Annai Hospital LLP are hereby called upon to submit their claims with proof on or before 12.05.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

P.BALASUBRAMANIAN

Interim Resolution Professional for M/s.G V Annai Hospital LLP

Date : 30.04.2025

Regn.No.IBBI/IPA-001/IP-P-02867/2024-2025/14404

Place: Karur

AFA Valid till 31.12.2025

பொது அறிவிப்பு (படிவம்-A)

(இந்திய கடன் தீர்க்க வகையற்றோர் மற்றும் நொடிப்புநிலை வாரியம் ஒழுங்கு விதி 6-ன் கீழ் (பெருநிறுவன நபர்கள் நொடிப்பு நிலை செயல்முறை தீர்மானம்) ஒழுங்கு விதிகள், 2016)

M/s. G V அன்னை ஹாஸ்பிடல் LLP க்கு கடனீந்தோர் கவனத்திற்கு தொடர்புடைய விபரங்கள்

1.	பெருநிறுவனக் கடனாளர் பெயர்	M/s. G V அன்னை ஹாஸ்பிடல் LLP
2.	பெருநிறுவனக் கடனாளர் பதிவு செய்த நாள்	11.09.2014
3.	பெருநிறுவனக் கடனாளர் பதிவு செய்த அதிகார வகை	நிறுவனங்கள் பதிவாளர், சென்னை.
4.	பெருநிறுவனக் கடனாளரின் நிறுவன அடையாள எண்./வரையறு கடன் அடையாள எண்.	AAC-6970
5.	பெருநிறுவனக் கடனாளரின் பதிவு அலுவலகம் மற்றும் முதன்மை அலுவலகம் (ஏதேனுமிருப்பின்) முகவரி	எண்.65, தர்மராஜா கோயில் வீதி ஆற்காடு, வேலூர் - 632 503
6.	பெருநிறுவனக் கடனாளரின் நொடிப்பு நிலை துவங்கிய தேதி	உத்தரவு பிறப்பிக்கப்பட்ட நாள் 15.04.2025 (IRPக்கு உத்தரவு தெரிவிக்கப்பட்ட நாள் 29.04.2025)
7.	நொடிப்பு நிலை தீர்மான நடைமுறைகள் முடிவுக்கு வரும் உத்தேச தேதி	11.10.2025
8.	இடைக்கால தீர்மான தொழில் முறையாளராக பணிபுரிய உள்ள நொடிப்புநிலை நிபுணரின் பெயர் மற்றும் பதிவு எண்.	P.பாலசுப்ரமணியன், பதிவு எண். IBBI/IPA-001/IP-P-02867/2024-2025/14404. AFA 31.12.2025 வரை செல்லுபடியாகும்.
9.	வாரியத்தில் பதிவு செய்யப்பட்டவாறு இடைக்கால தீர்மான தொழில் முறையாளரின் முகவரி மற்றும் மின்னஞ்சல்	85/3, சுக்காலியூர், கருப்பம் பாளையம் கிராமம், கரூர் - 639003. மின்னஞ்சல் : karurbalaw@gmail.com
10.	இடைக்கால தீர்மான தொழில் முறையாளரின் அஞ்சல் மற்றும் மின்னஞ்சல் முகவரி	கதவு எண்.3&4, 157E, தரைத் தளம், மகாத்மா காந்தி சாலை, பாரதி நகர், கரூர் - 639 002. மின்னஞ்சல் : gvannai.cirp@gmail.com
11.	உரிமைக் கோரிக்கைகள் சமர்ப்பிப்பதற்கான கடைசி நாள்	12.05.2025
12.	இடைக்கால தீர்மான தொழில் முறையாளரால் உறுதி செய்யப்பட்டபடி பிரிவு-21, உட்பிரிவு (6A) வின் கீழ் கடன் வழங்கியவர்கள் (யாராவது இருந்தால்)	NA
13.	கடன் வழங்கியவர்களின் அதிகாரப் பிரதிநிதிகளாகக் கண்டறியப்பட்ட நொடிப்பு நிலை நிபுணர்களின் பெயர்கள் வகைப்படுத்தப்பட்டபடி (ஒவ்வொரு வகைக்கும் 3 பெயர்கள்)	NA
14.	அ) சம்பந்தப்பட்ட படிவங்கள் மற்றும் ஆ) அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் விவரங்கள் கிடைக்குமிடம்	அ) இணைய இணைப்பு: https://www.ibbi.gov.in/home/downloads ஆ) NA

மாண்புமிகு தேசிய நிறுவன சட்டத் தீர்ப்பாயம், சென்னை அமர்வு, M/s. G V அன்னை ஹாஸ்பிடல் LLP நிறுவனத்திற்கு எதிராக 15.04.2025 -ல் பெருநிறுவன நொடிப்பு நிலை தீர்மான செயல்முறை நடவடிக்கைகளை துவக்க உத்தரவிட்டுள்ளதென அறிவிக்கப்படுகிறது.

M/s. G V அன்னை ஹாஸ்பிடல் LLP நிறுவனத்திற்குக் கடன் கொடுத்தோர், தங்களது உரிமைக் கோரிக்கைகளுக்கான முறையான அத்தாட்சியுடன் மேலே வரிசை எண்.10 ல் குறிப்பிட்டுள்ள இடைக்கால தீர்மான தொழில்முறையாளரின் முகவரிக்கு 12.05.2025 அன்றோ, அதற்கு முன்னரோ அனுப்பி வைக்குமாறு கேட்டுக் கொள்ளப்படுகிறார்கள்.

நிதிப் பற்றாளர்கள் தங்கள் உரிமைக் கோரிக்கைகளுக்கான ஆதாரத்தை மின்னஞ்சல் மூலம் மட்டுமே சமர்ப்பிக்க வேண்டும். பிற அனைத்து பற்றாளர்களும் தங்களது உரிமைக் கோரிக்கைகளுக்கான ஆதாரத்தை நேரில் அல்லது அஞ்சல் மூலம் அல்லது மின்னஞ்சல் மூலமாக சமர்ப்பிக்கலாம்.

தவறான கூற்று மற்றும் தவறான ஆதாரங்களை சமர்ப்பித்தல் அபராதங்களுக்கு வழிவகுக்கும்.

P.பாலசுப்ரமணியன்

M/s. G V அன்னை ஹாஸ்பிடல் LLP நிறுவனத்தின்

இடைக்காலத் தீர்மான தொழில்முறையாளர்

தேதி : 30.04.2025

பதிவு எண்.: IBBI/IPA-001/IP-P-02867/2024-2025/14404

இடம் : கரூர்

AFA 31.12.2025 வரை செல்லுபடியாகும்

GOVERNMENT OF TAMIL NADU
Erode District - Town Panchayat Administration
PMettupalayam Town Panchayat, KNMT - 2025-2026
Gasifier Crematorium

R.O.C No.72/2025 Tender Notice Date: 29.04.2025

1. Complete Tender Details Visit us <https://tenders.gov.in> and
 2. E Tender (Double Cover System) invited for Gasifier Crematorium work (one) By Executive officer, PMettupalayam Town Panchayat

S. No.	Name of Work	Estimate Amount (Rs. Lakhs)	EMD Amount (Rs.)
1.	Construction of Gasifier Crematorium in (Pattappasamy Kovil Street) Burial ground at Ward No.12 Survey number 551/2	164,00,000/-	3,28,000/-

3. Package Wise Tender Schedule can be downloaded From <https://tenders.gov.in> during this Period 02.05.2025 To 20.05.2025

4. A) Last Date To download and submit The E-Tender: 20.05.2025 Evening 3.00 PM
 B) Tender Opening Date & Time: 20.05.2025 Evening 3.30 PM

Executive Officer,
 PMettupalayam Town Panchayat, Erode District.
 DIPR / 1749 / TENDER / 2025

ORIGINAL LAND / PROPERTY DOCUMENT LOST

Salem District, Salem - 636 203, Santhiyur, Santhiyur, Attayampatty, Mottaiyan Kadu, D.No. 256, Residing at Nanthakumar S/o. Natesan (Aadhar No. 9836 1085 4776) Aged about 47 Years, was informed by them of Salem District, Salem Town, Pattai Kovil, A.M.Road, Ramanathan Complex, D.No. 239, D.R.Sivakumar, B.A.,B.L., working as an Advocate in hereby inform the public that the original Purchase Document Number belonging to Nanthakumar given by registration of purchase by Duraisamy Gounder & Vakayiyara at Salem West Joint III Registrar office Document No. 2182/1995 Last on 11.04.2025 to Seek blessing from home in a hand bag on the front of the bike Near Muthu Malai Murugan Temple Bus Stop on the way to Yethappur the bag of original document was missing. Again searched, looked and inquired about the neighborhood but could not find it. The above original documents (2182/1995) by any one who if found please contact the following address.

D.R.SIVAKUMAAR, B.A.,B.L.,
 Advocate,
 D.No.239, Ramanathan Complex, A.M.Road, Pattaikovil, Salem-01, Tamil Nadu.

The South Indian Bank Ltd
 CIN: L65191KL1929PLC001017
 Regd. Office: SIB House, T B Road, Mission Quarters, Thiruvananthapuram - 680001.
 Tel:0487 2420020, Email: head@siib.co.in, Website:WWW.southindianbank.com

NOTICE

Notice is hereby given that the following share certificate issued by the bank is reported to have been lost or misplaced and request has been received by the Bank for issue of duplicate share certificate thereof. The request will be considered on merits and duplicate certificate issued accordingly unless objections thereto, if any are received within 15 days of the publication hereof.

DETAILS OF DUPLICATE SHARE CERTIFICATE LETTER OF CONFIRMATION TO BE ISSUED

Sl. No.	Folio No.	Name of Shareholder/s	Certificate No.	Distinctive No.	No. of Shares
1	100975	SREE RENGARAJ STEEL & ALLOYS (P) LTD	20579	46540411 - 46577910	37500

Place : Thiruvananthapuram For The South Indian Bank Limited
 Date : 29.04.2025 Sd/- JIMMY MATHEW Company Secretary

TAMILNAD MERCANTILE BANK LTD
 CIN: L65110TN1921PLC001908
 Regd. Office : 57, V E Road, Thoothukudi - 628002. Email: shareholders@tmabank.in

NOTICE

Notice is hereby given that the undermentioned share certificates issued by Tamilnad Mercantile Bank Ltd, Head Office, Thoothukudi have been reported as lost/misplaced and in the event of non-receipt of any objection within 15 days from the date of publication of this Notice, the Bank will proceed to issue duplicate share certificates thereof. No claim will be entertained by the Bank with respect to original share certificate/s subsequent to the issue of duplicate share certificate/s thereof.

Sl. No.	Name of Shareholder/s	Regd. Folio No/s	Share Certificate No/s	Distinctive Number/s	No. of Shares
1	MANICKAM.M.S.	00026790	62790	38193455 - 38194954	1500

Place : Thoothukudi For Tamilnad Mercantile Bank Limited
 Date : 29.04.2025 Sd/- Swapnil Yelgaonkar Company Secretary

GOVERNMENT OF TAMIL NADU
Erode District - Town Panchayat Administration
PMETTUPALAYAM TOWN PANCHAYAT
KNMT - 2025 -2026 New Water Supply Scheme

R.O.C No.76/2025 Tender Notice Date: 29.04.2025

1. Complete Tender Details Visit us <https://tenders.gov.in> and
 2. E Tender (Double Cover System) invited for Water Supply Work (One) By Executive officer, PMETTUPALAYAM Town Panchayat

S. No.	Name of Work	Estimate Amount (Rs. Lakhs)	EMD Amount Rs.
1.	Improvement of Water supply System	754,00,000/-	15,08,000/-

3. Package Wise Tender Schedule can be downloaded From <https://tenders.gov.in> during this Period 02.05.2025 to 20.05.2025

4. A) Last Date To download and submit The E-Tender: 20.05.2025 Evening 3.00 PM
 B) Tender Opening Date & Time: 20.05.2025 Evening 3.30 PM

Executive Officer,
 PMettupalayam Town Panchayat, Erode District.
 DIPR / 1785 / TENDER / 2025

ORIGINAL LAND / PROPERTY DOCUMENT LOST

Namakkal -636 301 Rasipuram, Athanapur, D.No. 8/8, Residing at Sanjeev S/o. Palanivel (Aadhar No. 3531 2987 7696) Aged about 30 Years, was informed by them of Salem District, Salem Town, Pattai Kovil, A.M.Road, Ramanathan Complex, D.No. 239, D.R.Sivakumar, B.A.,B.L., working as an Advocate in hereby inform the public that the original Document Number belonging to Sanjeev given by registration of purchase by Athi Gounder & Vailiyammai Vakayiyara at Rasipuram Registrar office Document No. 35/2013 Last on 24.04.2025 to Meet my party relative, my party carrying Original Documents from home in a hand bag on the front of the bike Near Yethappur Bus Stop on the way to Yethappur the bag of original document was missing. Again searched, looked and inquired about the neighborhood but could not find it. The above original documents (35/2013) by any one who if found please contact the following address.

D.R.SIVAKUMAAR, B.A.,B.L.,
 Advocate,
 D.No.239, Ramanathan Complex, A.M.Road, Pattaikovil, Salem-01, Tamil Nadu.

BAJAJ HOUSING FINANCE LIMITED
 Corporate office: Cerebrum, IT Park B2 Building, 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014. Branch office: Bajaj Housing Finance Ltd, Ground Floor, Chateaud Ampa, No.37, Nelson Manickam Road, Chennai-600029

Demand Notice Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Undersigned being the Authorized officer of M/s. Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s) / Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Name of the Borrower(s) / Guarantor (s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount
Branch: Chennai, LAN: H403HLD1265641 & H403HLT1268494 1) Geetha Loganathan (Borrower), At 481 Kaveri Street Ram Nagar, Urappakkam Kancheepuram, Chennai, Tamilnadu-603210. 2) Loganathan R (Co-Borrower), At 481 Kaveri Street Ram Nagar, Urappakkam Kancheepuram, Near Chengalpet Compised in Survey No.303/A, 1B & 303/2-603211.	All that piece and parcel of the Non-agricultural Property described as: Flat No. D First Floor having Plinth area of 729 sq. ft., Plot No 7 & 7A First Floor, Varthaman Nagar, Mannivakkam village Chengalpet Compised in Survey No.303/A, 1B & 303/2-603211. (Rupees Twenty Nine Lac Forty Thousand One Hundred Sixty Six Only)	19th Apr 2025 Rs.29,40,166/- (Rupees Twenty Nine Lac Forty Thousand One Hundred Sixty Six Only)

This step is being taken for substituted service of notice. The above Borrowers and/ or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 01-05-2025, Place: Chennai Sd/- Authorised Officer, Bajaj Housing Finance Limited

POSSESSION NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
 Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098
 CIN: U67100MH2007PLC174759

APPENDIX IV (Rule-8(i)) POSSESSION NOTICE (for immovable property)

Whereas, The Authorized Officer of the Secured Creditors under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Thereafter, the Secured Creditors have assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of various trusts herein after referred as EARC under Sec.5 of SARFAESI Act, 2002 is more specifically mentioned below. EARC has stepped into the shoes of the Secured Creditors and all the rights, title and interests of the Secured Creditor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the mentioned against each property.

Sl No.	Borrower and Co-Borrower / Loan Account Number	Trust Details	Demand Notice date and Amount	Date of Possession	Symbolic/ Physical Possession
1.	Mr. Sudhakar P ("Borrower") Mrs. Bhuvaneshwari P ("Co-Borrower") LAN: X0HLTRC00002230237	EARC TRUST SC- 481 and Cholamandalam Investments & Finance Company Limited	02-09-2024 AND Rs. 21,45,644.87	29-04-2025	Symbolic Possession
2.	Mrs. Shanthi M ("Borrower") Mr. NAVANEETHAKRISHNAN M ("Co-Borrower") LAN: X0HLPTT00002589712	EARC TRUST SC- 481 & Cholamandalam Investments & Finance Company Limited	02-09-2024 AND Rs. 16,21,995.59	29-04-2025	Symbolic Possession
3.	Mrs. RATHIMALA P ("Borrower") Mr. PALANIVELU K ("Co-Borrower") LAN: X0HLDPK00002066697	EARC TRUST SC- 481 & Cholamandalam Investments & Finance Company Limited	02-09-2024 AND Rs. 24,25,739.38	28-04-2025	Symbolic Possession
4.	Mr. RAJAGOPAL S ("Borrower") Mrs. VELLAYAMMAL R ("Co-Borrower") LAN: HL0STRC000007266	EARC TRUST SC- 481 & Cholamandalam Investments & Finance Company Limited	02-09-2024 AND Rs. 8,03,698.31	28-04-2025	Symbolic Possession
5.	1. Mr. BASKAR G ("Borrower") Mrs. CHNNAPILLAI T ("Co-Borrower") LAN: HL0SPDK000007042	EARC TRUST SC- 481 & Cholamandalam Investments & Finance Company Limited	28-06-2024 AND Rs. 15,39,954.94	28-04-2025	Symbolic Possession
6.	1) Mrs. BHUVANESHWARI S ("Borrower") 2. Mr. SEENIVASAN A ("Co-Borrower") LAN: X0HLTRC00002272779	EARC TRUST SC- 481 & Cholamandalam Investments & Finance Company Limited	28-06-2024 AND Rs. 14,78,001.07	28-04-2025	Symbolic Possession

Description of Secured Asset: Pudukkottai District & Registration District, Perungalur Sub Registration District, Kulathur Taluk, within Kundrandaikovil Panchayat Union and Thennavur Village, Panchayat Limits, Thennavur Village, Pattai No. 264, New Natham Survey No. 275/13 an extent of Hect 0.01.0 Ares equivalent to 100 Sq.Mt., together with pathway and all easement rights is situated within the following four boundaries: West by: Road East by: Property belongs to Mani North by: Property belongs to Chitra South by: Property belongs to Sekar

Description of Secured Asset: Thanjavur District, Peravoorani Taluk, Pattukkottai Registration District, Peravoorani Sub-Registration District, Sethubavacharam Panchayat Union, Gangatharapuram Panchayat, Ayan Rayathavari, No.20 Gangatharapuram Village, Survey No.89/SB1 extent of 9 Cent (3924 Square feet) out of 14 Cent (0.06 Hectare) with Residential building and all fittings thereon. Now sub-dividing New Survey No.89/SB1A: Boundaries: East of: Property belongs to A.V.Gunasekaran and others West of: Remaining portion of property belongs to Nadiyammal South of: Road North of: Property belongs to Subbaiva Servali

Description of Secured Asset: Pudukkottai District, Pudukkottai Registration District, Kulathur Sub Registration District, Kulathur Taluk, within Kundrandaikovil Panchayat Union and Sinyakudi Village Panchayat Board Limits, Veerakudi Vattam, Sinyakudi Village, in Survey No.65/58 an extent of Hect 0.22.0 Ares equivalent to Acre 0.54 1/2 Cents out of Hect 0.40.0 Ares together with building, pathway and all easement rights is situated within the following four boundaries: North by: Punja Land belongs to Thangappa East of: Punja Land belongs to Perandiappathy Palanivelu South of: Pathway West of: Punja Land belongs to Palanivelu

Description of Secured Asset: Pudukkottai District, Pudukkottai Registration District, Perungalur Sub Registration District, Kulathur Taluk, Killanur Vattam, Killanur Village, in Patta No.348 U.D.R. & New Survey No.199/21 an extent of Hect 0.01.0 Ares equivalent to Acre 0.02 1/2 Cents and in Patta No.349 U.D.R. & New Survey No.199/22 an extent of Hect 0.01.0 Ares equivalent to Acre 0.02 1/2 Cents totalling measuring an extent of Acre 0.05 Cents equivalent to 2,180 Sq.ft. (203 Sq.mts.) of plot together with all usual pathway and easementary rights is situated within the following four boundaries: South of: Vacant plot belongs to S.Varam and S.Rajagopal West of: Pathway North of: Vacant plot belongs to S.Jothi and S.Balamani East of: Natham vacant plot The above property lies within the limits of Kundrandaikovil Panchayat Union, Killanur Panchayat.

Description of Secured Asset: Pudukkottai District, Kulathur Taluk, Pudukkottai Registration District, Perungalur Sub-Registration District, Mootampatti Village, New Survey No.6/28, Classification of Punjai an extent of 0.10.0 Ares is equivalent to 25 Cent and bounded as follows: West on: 274, Property belongs to Narayanan East on: 275, Property belongs to Mani North on: 916, Property belongs to Baskar South on: Common Pathway

Description of Secured Asset: Pudukkottai District, Pudukkottai Registration District, Kulathur Sub Registration District, Kulathur Taluk, within Kundrandaikovil Panchayat Union and Killukottai Village Panchayat Board Limits, Killukottai Taluk, Killukottai Village, Natham Survey No.44/226 an extent of Hect 0.0 1.0 Ares equivalent to Acre 0.02 1/2 Cents equivalent to 1,090 Sq Ft., (101.26 Sq Mt.), together, pathway and all easement rights is situated within the following four boundaries: North of: East to West Road South of: Plot belongs to Anna Pillai West of: Plot belongs to Anna Pillai East of: House belongs to R.Ramesh

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and intimated thereon.

Place: Tamilnadu Sd/- Authorized Officer
 Date: 01.05.2025 Edelweiss Asset Reconstruction Company Limited

PUBLIC ANNOUNCEMENT (FORM A)
 [Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/s. G V ANNAI HOSPITAL LLP
RELEVANT PARTICULARS

1. Name of corporate debtor	M/s.G V Annai Hospital LLP
2. Date of incorporation of corporate debtor	11.09.2014
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAC-6970
5. Address of the registered office and principal office (if any) of corporate debtor	No.65, Dharmaraja Koil Street, Arcot, Vellore - 632503.
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on 15.04.2025 (Order Intimated to IRP on 23.04.2025)
7. Estimated date of closure of insolvency resolution process	11.10.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	P Balasubramanian Regn.No.IBBI/PA-001/IP-P-02867/2024-2025/14404. AFA Valid till 31.12.2025
9. Address and e-mail of the interim resolution professional, as registered with the Board	85/3, Sukkaiyur, Karuppampalayam Village, Karur - 639003. Email: karurbalaw@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Door No.3&4, 157E Ground Floor, Mahatma Gandhi Road, Bharathi Nagar, Karur - 639 002. Email: gvannaicirp@gmail.com
11. Last date for submission of claims	12.05.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s.G V Annai Hospital LLP on 15.04.2025.

The creditors of M/s.G V Annai Hospital LLP are hereby called upon to submit their claims with proof on or before 12.05.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

P.BALASUBRAMANIAN
 Interim Resolution Professional for M/s.G V Annai Hospital LLP
 Date : 30.04.2025 Regn.No.IBBI/PA-001/IP-P-02867/2024-2025/14404
 Place : Karur AFA Valid till 31.12.2025

GOVERNMENT OF TAMIL NADU - PUBLIC WORKS DEPARTMENT
e-Tender Notice No. 01/2025-2026/BCMC-1/CHENNAI Dated: 29.04.2025
FORM OF CONTRACT: Lumpsum (Online Only)

For and on behalf of the Governor of Tamil Nadu, e-tenders will be received from the eligible Registered Contractors in Public Works Department by the Superintending Engineer, PWD, Buildings Construction and Maintenance Circle-1, Chepauk, Chennai-600 005 for the works as mentioned below

Sl. No.	Name of Work	Approx. value of work	Amount of Earnest Money Deposit & Period of Completion	Eligible Contractors
1.	Construction of New Industrial Training Institute at Thiruvottiyur in Thiruvallur District (Under Vada Chennai Valarchi Thittam).	Rs.529,40 Lakhs	Rs.2,75,000/- 10 (Ten) Months	PWD Registered contractors Class-II and above (Revised monetary limit)

NOTES: 1. For tender documents and further details visit "<http://tenders.gov.in>" 2. Last date for submitting the application for Site Visit Certificate to the concerned Executive Engineer 12.05.2025. 3. Last date and time for submission of e-tender documents 15.05.2025 upto 3.00 PM. 4. Date and time for opening of e-tender 15.05.2025 at 4.00 PM. 5. In case of any Changes/Corrections/Amendments/Corrigendum in the tender/tender notice, it will be intimated in the website only. "<http://tenders.gov.in>"

Superintending Engineer, PWD., Buildings (C&M) Circle-1, Chepauk, Chennai-600 005
 DIPR/ 1778 / TENDER/2025

GOVERNMENT OF TAMIL NADU PUBLIC WORKS DEPARTMENT
e-Tender Notice No. 03/2025-2026/BCMC-1/CHENNAI Dated: 29.04.2025
FORM OF CONTRACT: Lumpsum (Online Only)

For and on behalf of the Governor of Tamil Nadu, e-tenders will be received from the eligible Registered Contractors in Public Works Department by the Superintending Engineer, PWD, Buildings Construction and Maintenance Circle-1, Chepauk, Chennai 600 005 for the works as mentioned below

Sl. No.	Name of Work	Approx. value of work	Amount of Earnest Money Deposit & Period of Completion	Eligible Contractors
1.	Construction of New Sub Registrar Office Building at Ponneri in Tiruvallur District	Rs.187.50 Lakhs	Rs.1,04,000/- 6 (Six) Months	PWD Registered contractors Class-IV and above (Revised monetary limit)
2.	Modernization of existing Kitchen in Institute of Mental Health, Kilpauk-10.	Rs.164.50 Lakhs	Rs.92,500/- 5 (Five) Months	PWD Registered contractors Class-IV and above (Revised monetary limit)

NOTES: 1. For tender documents and further details visit "<http://tenders.gov.in>" 2. Last date for submitting the application for Site Visit Certificate to the concerned Executive Engineer 12.05.2025. 3. Last date and time for submission of e-tender documents 15.05.2025 upto 3.00 PM. 4. Date and time for opening of e-tender 15.05.2025 at 4.00 PM. 5. In case of any Changes/Corrections/Amendments/Corrigendum in the tender/tender notice, it will be intimated in the website only. "<http://tenders.gov.in>"

Superintending Engineer, PWD., Buildings (C&M) Circle-1, Chepauk, Chennai 600 005
 DIPR/1780/TENDER/2025

GOVERNMENT OF TAMIL NADU PUBLIC WORKS DEPARTMENT
e-Tender Notice No. 02 / 2025-2026 / BCMC-1 / CHENNAI Dated: 29.04.2025
FORM OF CONTRACT: Lumpsum (Online Only)

For and on behalf of the Governor of Tamil Nadu, e-tenders will be received from the eligible Registered Contractors in Public Works Department by the Superintending Engineer, PWD, Buildings Construction and Maintenance Circle-1, Chepauk, Chennai 600 005 for the works as mentioned below:

Sl.No.	Name of Work	Approx. value of work	Amount of Earnest Money Deposit & Period of Completion	Eligible Contractors
1	Providing Additional Amenities for the Construction of Centre of Excellence Building for Tamil Nadu Institute of Mental Health and Neurosciences (TNMHANS) at IMH, Kilpauk, Chennai-10.	Rs.91.20 Lakhs	Rs.56,000/- 3 (Three) Months	PWD Registered contractors Class-IV and above (Revised monetary limit)
1	Modernisation and Upgradation of Female Ward No.12 and 23 in the Institute of Mental Health Campus, Kilpauk, Chennai-10	Rs.274.30 Lakhs	Rs.1,48,000/- 5 (Five) Months	PWD Registered contractors Class-IV and above (Revised monetary limit)

NOTES: 1. For tender documents and further details visit "<http://tenders.gov.in>" 2. Last date for submitting the application for Site Visit Certificate to the concerned Executive Engineer 12.05.2025. 3. Last date and time for submission of e-tender documents 15.05.2025 upto 3.00 PM. 4. Date and time for opening of e-tender 15.05.2025 at 4.00 PM. 5. In case of any Changes/Corrections/Amendments/Corrigendum in the tender/tender notice, it will be intimated in the website only. "<http://tenders.gov.in>"

Superintending Engineer, PWD., Buildings (C&M) Circle-1, Chepauk, Chennai 600 005
 DIPR / 1779 / TENDER / 2025

JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED
 Corporate Identity Number : U67190MH2007PLC174287
 Regd. Office : 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025.
 Tel. No. : +91 22 6630 3030 • Fax No. : +91 22 6630 3223 • Email: vineet.singh@jmf.com • Website: www.jmfinancialarc.com

STATEMENT OF STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025 (₹ in Crore)

Sr. No.	Particulars	Quarter ended		Year ended		Year ended		
		March 31, 2025 (Audited)	December 31, 2024 (Unaudited)	March 31, 2024 (Audited)	March 31, 2025 (Audited)	March 31, 2025 (Audited)	March 31, 2024 (Audited)	
		1	Total Income from Operations	56.59	74.60	99.29	211.31	358.95
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items#)	25.43	22.11	(130.32)	(2.71)	(84.33)	(60.69)	(87.74)
3	Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items#)	25.43	22.11	(97.71)	(2.71)	(931.19)	(60.69)	(934.60)
4	Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items#)	15.26	5.24	(976.84)	(29.79)	(942.44)	(87.92)	(945.01)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	15.33	5.18	(976.85)	(29.88)	(942.66)	(88.01)	(945.23)
6	Paid up Equity Share Capital	795.31	795.31	398.33	795.31	398.33	795.31	398.33
7	Reserves (excluding Revaluation Reserve)	364.81	348.98	194.01	364.81	194.01	368.44	197.15
8	Securities Premium Account	481.67	481.67	283.18	481.67	283.18	481.67	283.18
9	Net worth	1,160.12	1,144.29	592.34	1,160.12	592.34	1,163.75	595.48
10	Paid up Debt Capital / Outstanding Debt	1,517.72	1,584.62	2,819.76	1,517.72	2,819.76	1,517.72	2,913.17
11	Outstanding Redeemable Preference Shares	-	-	-	-	-	-	-
12	Debt Equity Ratio	1.31	1.38	4.76*	1.31	4.76*	1.30	4.89*
13	Earnings Per Equity Share of ₹ 10/- each from continuing operations (in ₹)	0.21	0.07	(24.52)	(0.41)	(23.66)	(0.40)	(23.65)
14	Capital Redemption Reserve	-	-	-	-	-	-	-
15	Debtenture Redemption Reserve	-	-	-	-	-	-	-
16	Debt Service Coverage Ratio	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
17	Interest Service Coverage Ratio	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

- Exceptional and / or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules / AS Rules, whichever is applicable.
 * Post infusion of funds through the issuance of equity shares to the existing shareholders on rights basis on May 28, 2024, the debt-equity ratio was within the limit as prescribed in the offer document for the Non-Convertible Debentures.

Notes:

- The above results have been reviewed by the Audit Committee and on its recommendation have been approved by the Board of Directors at its meeting held on April 30, 2025. The Statutory Auditors of the Company have audited the financial results for the year ended March 31, 2025 and have issued an unmodified audit opinion thereon.

